

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO./158/92
T.A.NO.

DATE OF DECISION 23/7/1998

Manhar Somabhai Khamar Petitioner

Mr.R.S.Dinkar Advocate for the Petitioner [s]
Versus

Union of India & ors. Respondent

Mr.Y.N.Ravani Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. P.C.Kannan : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Manhar Somabhai Khamar,
Add: Central Excise and Customs,
Race Course Circle,
Baroda. 8

....Applicant

Advocate Mr.R.S.Dinkar

versus

1. Union of India, Through :
Secretary,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi.

2. Chairman
Central Board of Excise & Customs,
North Block,
New Delhi.

3. Collector,
Central Excise and Customs,
Central Excise Building,
Race Course Circle,
Baroda.

.... Respondents

Advocate Mr.Y.N.Ravani

ORAL ORDER

O.A.168/92

Date: 23/7/1998

Per Hon'ble Mr.V.Radhakrishnan : Member (A)



None present for the applicant even today.

The matter is dismissed for non prosecution. No order as to costs.

P.C.Kannan
(P.C.Kannan)
Member (J)

V.Radha krishnan
(V.Radha krishnan)
Member (A)

*SSN...